

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
Company Appeal (AT) No. 30 of 2021

IN THE MATTER OF:

Giti Ranjan Patra

...Appellant

Versus

Registrar of Companies, Odisha

...Respondent

Present: -

For Appellant: Mr. Iswar Mohapatra, Advocate.

For Respondent: None

O R D E R
(Virtual Mode)

01.03.2021 Heard Learned Counsel for the Appellant on I.A. No. 356 of 2021 an Application for condonation of delay of 43 days to file the Appeal. We have considered the submissions and convinced with the grounds stated in the Application, hence, the Application is allowed and delay is hereby condoned.

Learned Counsel for the Appellant, he submits that the Company is a Real e-State Development Company and having land for development, however, Ld. Tribunal has not considered this document, the company is in operation.

Issue notice to the Respondent by Speed Post. Requisites alongwith process fee, if not filed, be filed within two days. If the Appellant provides the email-Id of the Respondent, let notice be also issued through email.

Let the matter be fixed 'For Admission (After Notice) on **07th April, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)